

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 294 of 2015 &
IA No. 142 of 2016**

Dated: 10th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**SRM Power Pvt. Ltd. Appellant(s)
Vs.
Bangalore Electricity Supply Co. Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankit Shah

Counsel for the Respondent(s) : Mr. Ishwar Upneja
Ms. Pankhuri Bhardwaj
for R-2 & R-3

ORDER

Learned counsel for Respondent Nos. 2 & 3 states that this appeal is not maintainable and seeks three weeks time to file objections as regards maintainability of the appeal. He may file the same on or before 31.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.09.2016 after serving copy on the other side.

List the matter on **27.09.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/pr